

materials allowed to be imported duty free against Advance Licences for execution of export orders, under section 159 of the Customs Act, 1962.

[Placed in library. See No. LT-4344/82]

(6) A copy of Notification No. G.S.R. 611 (Hindi and English versions) published in Gazette of India dated the 17th July, 1982 together with an explanatory memorandum extending the upper limit for qualifying for the concession of excise duty from three hundred sixty to five hundred seventy-five metric tonnes during a financial year, issued under the Central Excise Rules, 1944.

[Placed in library. See No. LT-4345/82]

ANNUAL REPORT OF AND REVIEW ON COTTON CORPORATION OF INDIA LTD., BOMBAY FOR 1980-81. REPORTS ETC. OF TEXTILE RESEARCH ASSOCIATIONS.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : I beg to lay on the Table.

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Cotton Corporation of India Limited, Bombay, for the year 1980-81.

(ii) Annual Report of the Cotton Corporation of India Limited, Bombay, for the year 1980-81 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-4346/82]

(3) A copy each of the following papers (Hindi and English versions) :—

(a) (i) Annual Report of the Northern India Textile Research Association, Ghaziabad (Uttar Pradesh) for the period from November, 1979 to March, 1981 along with Audited Accounts.

(ii) Review by the Government on the working of the Northern India Textile Research Association, Ghaziabad (Uttar Pradesh) for the period from November, 1979 to March, 1981.

[Placed in library. See No. LT-4347/82]

(b) (i) Annual Report of the South India Textile Research Association, Coimbatore, for the year 1979-80 along with Audited Accounts.

(ii) Review by the Government on the working of the South India Textile Research Association Coimbatore, for the year 1979-80.

(c) (i) Annual Report of the South India Textile Research Association, Coimbatore, for the year 1980-81 along with Audited Accounts.

(ii) Review by the Government on the working of the South India Textile Research Association, Coimbatore, for the year 1980-81.

[Placed in library. See No. LT-4348/82]

(d) (i) Annual Report of the Bombay Textile Research Association, Bombay, for the year 1979-80 along with Audited Accounts.

(ii) Review by the Government on the working of the Bombay Textile Research Association, Bombay, for the year 1979-80.

(c) (i) Annual Report of the Bombay Textile Research Association, Bombay, for the year 1980-81 along with Audited Accounts.

(ii) Review by the Government on the working of the Bombay Textile Research Association, Bombay, for the year 1980-81.

[Placed in library. See No. LT-4349/82]

(ii) Review by the Government on dabad Textile Industry's Research Association, Ahmedabad, for the year 1979-80 along with Audited Accounts.

(ii) Review by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1979-80.

(g) (i) Annual Report of the Ahmedabad Textile Industry Research Association, Ahmedabad, for the year 1980-81, along with Audited Accounts.

(ii) Review by the Government on the working of the Ahmedabad Textile Industry Research Association Ahmedabad, for the year 1980-81.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in library. See No. LT-4350/82]

12.18 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 28th July, 1982 agreed without any amendment to the Monopolies and Restrictive Trade Practices (Amendment) Bill, 1982, which was passed by the Lok Sabha, at its sitting held on the 20th July, 1982."

PUBLIC ACCOUNTS COMMITTEE

NINETY FOURTH, HUNDRED AND HUNDRED SIXTEENTH REPORTS

SHRI SATISH AGARWAL : I beg to present the following Reports (English and Hindi versions) of the Public Accounts Committee :

(1) 94th Report of the Public Accounts Committee (1982-83) on paragraph 32 of the Advance Report of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Railways) relating to Non-payment of Railway dues in respect of land leased to private parties.

(2) 100th Report of the Public Accounts Committee (1982-83) on paragraphs 2.05(i) and 3.15(ii) of the Report of the Comptroller and Auditor General of India for the year 1979-80, Union Government (Civil), Revenue Receipts. Vol. II, Direct Taxes.

(3) 116th Report of the Public Accounts Committee (1982-83) on paragraph 23 of the Advance Report of the Comptroller and Auditor-General of India for the year 1979-80, Union Government (Civil) on Purchase Operations of the Supply Wing in the High Commission of India, London.

12.20 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 2nd August 1982, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion and voting on the Supplementary Demands for Grants (General) for 1982-83.
- (3) Discussion on the Resolution seeking approval for the continuance in force of the Proclamation issued by the President on 19th March, 1982 in respect of the State of Assam.
- (4) General Discussion on the Assam Budget for 1982-83.
- (5) Discussion and voting on the Demands for Grants (Assam) for 1982-83.
- (6) Discussion on the Resolution seeking approval of the notification of the Government of Assam dated 5th May, 1982 regarding declaration of certain services of Assam as essential services.